

ITEM NO.16 Court 6 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No.409/2021

ANIL VASANTRAO DESHMUKH Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ORS. Respondent(s)

(IA No.125825/2021-APPROPRIATE ORDERS/DIRECTIONS )

Date : 18-11-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Kapil Sibbal, Sr. Adv.  
Mr. Vikram Chaudhri, Sr. Adv.  
Mr. Keshavam Chaudhri, Adv.  
Mr. Rishi Sehgal, Adv.  
Ms. Ria Khanna, Adv.  
Mr. Devanshu Yadav, Adv.  
Mr. Avadh Bihari Kaushik, AOR

For Respondent(s) Mr. Tushar Mehta, SGI  
Mr. Aman Lekhi, ASG

UPON hearing the counsel the Court made the following  
O R D E R

The present petition under Article 32 of the Constitution of India is based on a premise that the orders passed by the Court on a rationale that the preliminary inquiry may result in material against the petitioner but as per certain public domain newspaper reports, the petitioner is stated to have been given a clean chit in the preliminary inquiry. In view, thereof, the prayer is to call for all records here to look into the preliminary inquiry.

We are not inclined to exercise our jurisdiction under Article 32 of the Constitution of India in the given scenario. However, it is always open to the petitioner to make the plea before the Competent Court in this behalf.

The writ petition is dismissed with the aforesaid liberty.

Pending application stands disposed of accordingly.

(RASHMI DHYANI)  
COURT MASTER

(POONAM VAID)  
COURT MASTER